

Arjit Bangles & Anr.

Vs.

Hisabuddin Sheikh @ Bunty & Ors.

03.06.2020

The matter has been heard through video conferencing.

Present: Ms. Shivangi Bansal, Ld. Counsel for plaintiff.

Heard. Perused.

The plaintiff has not paid the requisite court fees. The plaintiff is directed to deposit the requisite court fees within a period of 15 days from today.

In the meantime, issue notice of the application under Order 39 Rule 1 & 2 CPC and summons for settlement of issues of the case to the defendants on filing of PF/ speed post / approved courier for **08.07.2020 at 12:00 noon**. Steps be taken within 07 working days.

Be put up before the Ld. District & Sessions Judge (HQs) for appropriate orders, in case the court functioning resumes, otherwise, be listed before the Ld. Judge on Duty.

The signed copy of the order be tagged on or before the NDOH.

ARUN

SUKHIJA

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ARUN SUKHIJA
Date: 2020.06.03
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(ArunSukhija)

ADJ-07/Duty Judge, (Central)

Tis Hazari Courts, Delhi

03.06.2020

Lalit Kumar

Vs.

Renu Devi

03.06.2020

The matter has been heard through video conferencing.

Present: Sh. Mahinder Bairwa, Ld. Counsel for plaintiff.

Heard. Perused. No report of service of the defendant received.

The plaintiff has not paid the requisite court fees. The plaintiff is directed to deposit the requisite court fees within a period of 7 days from today.

Issue fresh notice of the application under Order 39 Rule 1 & 2 CPC and fresh summons for settlement of issues of the case to the defendant on filing of PF/ speed post / approved courier for **15.06.2020 at 12:00 noon**. Steps be taken within 02 working days. In addition, summons be also served upon the email-ID and whatsapp number of defendant which is available with the plaintiff. The plaintiff is directed to furnish the affidavit regarding email-ID and mobile number of defendant upon which the notice and summons are to be served. The plaintiff is also directed to file the certificate under section 65-B of Indian Evidence Act regarding service through email-ID and mobile number of the defendant.

Be put up before the Ld. District & Sessions Judge (HQs) for appropriate orders, in case the court functioning resumes, otherwise, be listed before the Ld. Judge on Duty.

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(ArunSukhija)
ADJ-07/Duty Judge, (Central)
Tis Hazari Courts, Delhi
03.06.2020